CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL CHENNAI

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.135 of 2012

(Arising out of Order-in-Appeal No.58/2009 (MST) dt.10.09.2009 passed by Commissioner of Central Excise (Appeals), 26/1, M.G.Road, Chennai - 600 034)

Ms.A.Amutha **Appellant**

Vs

Commissioner of Central Excise (Appeals) **Respondent**
Chennai

APPEARANCE:
For the Appellant : Sh.M.Kannan, Advocate
For the Respondent : Sh.Arul C Durairaj, Superintendent

CORAM :
HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :28.10.2020
DATE OF DECISION :28.10.2020

FINAL ORDER No. 41084/2020

PER BENCH

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Vsr